

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2022

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 31.05.2019 between Sembcorp Energy India Ltd. and NTPC Vidyut Vyapar Nigam Ltd. for recovery of pending Energy Compensation Bills for the months of April – June 2020 along with Late Payment Surcharge on the pending amounts.
- Date of Hearing : 7.3.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVNL)
- Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Girik Bhalla, Advocate, SEIL
Ms. Juhi Senguttuvan, Advocate, SEIL
Shri Anand Ganesan, Advocate, NVVNL
Ms. Swapna Seshadri, Advocate, NVVNL
Ms. Ritu Apurva, Advocate, NVVNL
Ms. Archita Kashyap, Advocate, NVVNL

Record of Proceedings

During the course of hearing, learned counsel for the Petitioner and the learned counsel for the Respondent, NVVNL made detailed submissions in the matter.

2. Based on their request, the Commission permitted the Petitioner and the Respondent to file their respective written submissions within two weeks with copy to other side.
3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**